

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-513

CP (CAA) No.-33/230/232/ND/2022 (2nd Motion)

IN THE MATTER OF:

Oscar Institute Pvt. Ltd. And 4th D Pharma Pvt. Ltd.

...Applicant

SECTION

U/s 230-232

Order delivered on 02.12.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Amit Goel, Ms. Deepali Mittal, Adv.

For the Respondent :

For the OL : Ms. Hemlata Rawat, Adv.

ORDER

We have heard Ld. Counsel for the Applicant. None appeared on behalf of the RD as well as Income Tax Department. Ld. Counsel for OL appeared and submitted that they have received the reply to the queries from the Applicant and that they have no objection in the matter and accordingly filed the report. Ld. Counsel for the Applicant also submitted that they have filed the reply to the queries of the RD. One last opportunity is given to the RD for their appearance and final reply in the matter. Court Officer had sent e-notice to the Income Tax Department on 15.11.2022 for their appearance and reply and it had been recorded in the order dated 10.11.2022 that if they do not appear on the next date of hearing, they will be set ex-parte. Therefore, Income Tax Department is set ex-parte in the matter. List the matter on **15.12.2022**.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (T)

Amit Tiwari

-Sd-

(JUSTICE TELAPROLU RAJANI)
MEMBER (J)